

the Salt (Reserve Stocks) Order, 1955, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
[Placed in Library. See No. LT-2296/60.]

AMENDMENT TO EMPLOYEES' PROVIDENT FUNDS SCHEME

SUMMARY OF MAIN CONCLUSIONS OF STANDING LABOUR COMMITTEE

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the Table—

(i) A copy of Notification No. GSR. 718 dated the 25th June, 1960 as corrected by GSR. 919 dated the 6th August, 1960, making certain further amendment to the Employees' Provident Funds Scheme, 1952, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952.

[Placed in Library. See No. LT-2297/60.]

(ii) A copy of the Summary of main conclusions of the Third Meeting of the 18th Session of the Standing Labour Committee held at New Delhi in April, 1960.

[Placed in Library. See No. LT-2298/60.]

RESULTS OF BYE-ELECTIONS

The Deputy Minister of Law (Shri Hajarnavis): I beg to lay on the Table a copy of 'Results of bye-elections held between April, 1959 and May, 1960.

[Placed in Library. See No. LT-2299/60.]

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Busi-

ness in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 16th August, 1960, agreed without any amendment to the Manipur Land Revenue and Land Reforms Bill, 1960, which was passed by the Lok Sabha at its sitting held on the 2nd August, 1960."

STATEMENT RE: SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL) 1960-61

The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi): On behalf of Shri Morarji Desai, I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1960-61.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SIXTY-SEVENTH REPORT

Shri Ram Krishan Gupta (Mahendragarh): I beg to present the Sixty-seventh Report of the Committee on Private Members' Bills and Resolutions.

12.06 hrs.

STATEMENT RE: ACCIDENT IN HANDIDHUA COAL MINE, TALCHER

The Deputy Minister of Labour (Shri Abid Ali): The information required by hon. Members about the accident that occurred in the Handidhua Coal Mine, Talcher, involving the death of one dresser is as follows:

The deceased was engaged in dressing the roof when a mass of coal fell from a height of eight feet and killed him instantaneously. Another

[Shri Abid Ali]

person who was holding the light was injured slightly. An enquiry held by the Regional Inspector of Mines revealed that the accident was a case of misadventure.

The mine employs about 500 workers and raises 9,000 tons of coal per month. It is under the charge of a 1st class Manager assisted by a 1st class Assistant. The work in the mine was temporarily stopped as certain dams were required to be constructed to prevent danger from inundation. This has now been done and normal work resumed.

Shri Chintamani Panigrahi (Puri): Sir, incorrect things have been said in this statement. The labourers there have represented six months ago that the mining condition in the mines was not very safe because the manager was cutting down the pillars without sand-stowing. May we know whether a mining inspector from the Government of India really inspected that mine before?

Shri Abid Ali: The mine was inspected in June last. This time also, when the inspector was there some representation was made to him. Some allegations were made, and he says that all of them were enquired into and found baseless.

12.47 hrs.

CENTRAL EXCISES (CONVERSION
TO METRIC UNITS) BILL*

The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddy): On behalf of Shri Morarji Desai, I beg to move for leave to introduce a Bill further to amend certain laws relating to duties of excise for the purpose of introducing metric units in such laws.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend

certain laws relating to duties of excise for the purpose of introducing metric units in such laws."

The motion was adopted.

Dr. B. Gopala Reddi: I introduce the Bill.

INDIAN TRADE UNIONS, AMENDMENT) BILL*

The Deputy Minister of Labour (Shri Abid Ali): On behalf of Shri Nanda, I beg to move for leave to introduce a Bill further to amend the Indian Trade Unions Act, 1926.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Trade Unions Act, 1926."

The motion was adopted.

Shri Abid Ali: I introduce the Bill.

12.08 hrs.

APPROPRIATION (NO. 3) BILL

The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha): On behalf of Shri Morarji Desai, I beg to move:†

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1958, in excess of the amounts granted for those services and for that year, be taken into consideration."

†Introduced with the recommendation of the President.

*Published in the Gazette of India Extraordinary Part II—Section 2, dated 18-8-60.

‡Moved with the recommendation of the President.